

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:5338
ANSWERED ON:14.08.2014
LAND ACQUISITION IN SCHEDULED AREAS
Kulaste Shri Faggan Singh

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the land in scheduled areas cannot be acquired without prior approval of Gram Sabha and if so, the details thereof;
- (b) whether the Government are aware of any such instances where the consent of Gram Sabha was not taken for the purpose; and
- (c) if so, the details thereof, State-wise.

Answer

MINISTER OF PANCHAYATI RAJ (SHRI Ā™PENDRA KUSHWAHA)

(a) Section 4

(i) of the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 provides that the Gram Sabha or the Panchayats at the appropriate level shall be consulted before making the acquisition of land in the Scheduled Areas for development projects and before re-settling or rehabilitating persons affected by such projects in the Schedules Areas.

(b) and (c) Such instances, if any, are being handled by the concerned State Governments and no information in this regard is being maintained at the Central Government level.